

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.401

IA/5914/2022 IA/5915/2022 IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 16.01.2023

Coram:

MR. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Kiran Sharma, Ms. Niharika Sharma, Advs.
For the Respondent :

ORDER

IA/5914/2022

This application has been filed under Section 21(1) of Insolvency & Bankruptcy Code, 2016 read with Regulation 17(1) of IBBI (IRP for CP) Regulations, 2016. The Report certifying the constitution of committee of creditors is taken on record with all just exceptions. Place it with the main file for further reference.

IA stands disposed of.

IA/5915/2022

This application has been filed on behalf of the Resolution Professional for the project Eco-Village II of the Corporate Debtor under Section 60(5) of Insolvency & Bankruptcy Code, 2016 seeking extension of 90 days and exclusion of 17 days for completion of CIR process of the Corporate Debtor. This Tribunal having noted the submissions and having taken the CoC's decision into account, hereby grants extension of 90 days from 08.12.2022 to till 18.02.2023 for completion of CIR process. The Resolution Professional is directed to work on war-footing basis and complete the CIR process within the extended period. All other reliefs prayed for such as exclusion of as 17 days are not granted in this application.

IA No. 5915/ND/2022 stands partly allowed.

Sd/-
DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Mukesh

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)